

**HIGH COURT OF JAMMU AND KASHMIR  
AT SRINAGAR**

...

WP (Crl) no.529/2019

*Reserved on: 19.03.2020*

*Pronounced on: 16.04.2020*

**Ghulam Mohammad Hubbi**

.....Petitioner(s)

Through: Mr N.A.Ronga, Advocate &  
Mr G. N. Shaheen, Advocate

**Versus**

**State of J&K and others**

.....Respondent(s)

Through: Mr B.A.Dar, Sr. AAG

**CORAM:  
JUDGE**

**HON'BLE MR JUSTICE TASHI RABSTAN,**

**ORDER**

1. This Court has, after hearing counsel for parties, reserved instant writ petition of habeas corpus for pronouncement of judgement.
2. However, at this stage, Mr B.A. Dar, learned Sr. AAG, has submitted a copy of Government Order No.Home/PB-V/887 of 2020 dated 6<sup>th</sup> April 2020, revoking Detention Order no.DMB/PSA/39 of 2019 dated 7<sup>th</sup> August 2019, impugned in the instant petition.
3. As a corollary of above fact situation, instant writ petition has become infructuous. Writ petition is, accordingly, **dismissed** as infructuous.
4. Registry to return the detention record to counsel for respondents.

**(Tashi Rabstan)  
Judge**

**Srinagar**

16.04.2020

Ajaz Ahmad, PS

Whether the order is reportable: Yes/No.